

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors

Vs.

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 10.12.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI AVINASH K. SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Aditya Parolia, Adv. Piyush Singh, Adv. Aditi Sinha for
the Financial Creditors

For the Respondent : Ishan Dewan, Lokesh malik, Advs

ORDER

Ld. Counsel for the respondent appears and seeks time to file the reply.

Heard. Prayer is allowed. Two weeks' time is granted to file the reply. Thereafter, rejoinder, if any, be filed within one week from the date of the receipt of the reply. List the matter on **13.01.2022**.

- Solr

(AVINASH K. SRIVASTAVA)
MEMBER (T)

- Solr - 2d

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)